

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2596

ANSWERED ON:26.08.2013

PAYMENT OF SALARIES

Bhagora Shri Tarachand;Rajukhedi Shri Gajendra Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the Government is aware of various industries/private limited companies including M/s. Instrumentation Limited, Kota not making timely payment of salary/wages and statutory dues of its employees for the last three years;

(b)if so, the complete details of delayed payment month-wise and company-wise during the said period;

(c)the action taken against such companies; and

(d)the measures taken/proposed to be taken by the Government to ensure the timely payment of salary/wages etc. to its employees by such companies?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT SHRI KODIKUNNIL SURESH)

(a) to (d):Yes, Madam. By way of periodic Inspections, it has been observed that some industries including M/s Instrumentation Limited Kota have not made timely payment of salary/wages and statutory dues to its employees during the last three years.

Wherever irregularities are detected action is initiated against the employer by way of filing prosecutions in the appropriate court. In case of less payment than the rates prescribed by the Government of India under the Minimum Wages Act, 1948 claim is filed before the Authority under the Act and compensation awarded by the Authority in addition to payment of the minimum wages to the workers.

As far as salary/wages of employees is concerned, the statutory provisions are enforced by Central Government and State Governments in their respective Spheres. The data relating to State Governments is maintained at their level. As far as data, relating to Central Sphere regarding delayed wages and salary is concerned, some of the regions have reported that there has been a delay or non-payment of salary and statutory dues to its workers/employees. Region-wise reported details of delayed/non-payment of salary/wages and action taken in these cases are given respectively in Annexure I and Annexure II.